

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP (IB) No.243/Chd/Hry/2018  
(Admitted matter)**

**In the matter of:**

Brown Multiwall Paper Bags Ltd. ....Corporate Debtor.

Versus

Phoenix Arc Pvt.Ltd. ....Financial Creditor.

Present: Mr.Arun Chadha, Resolution Professional in person.

Members of the Bar are abstaining from work.

Vide order dated 14.06.2019, the Resolution Professional was directed to furnish a detailed report of the work done so far regarding completion of CIRP and to furnish copies of the minutes of various CoC meetings.

The compliance has been made vide diary No.3458, dated 27.07.2019. The Committee of Creditors (CoC) is stated to have been formed and first meeting thereof was held on 10.01.2019. It is stated by the Resolution Professional that OTS has been entered into between the Financial Creditor-respondent Phoenix Arc Pvt.Ltd. and the Corporate Debtor and that application under Section 12 A of the Code is proposed to be moved.

Sd/-  
(Ajay Kumar Vatsavayi)  
Member (Judicial)

Sd/-  
(Pradeep R.Sethi)  
Member (Technical)

August 06, 2019.  
Ashwani